

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI



6

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/207/(IB)/2017
NAME OF THE PETITIONER(S) : THE FEDERAL BANK LTD & 1
NAME OF THE RESPONDENT(S) : BESTAI PRECAST BUILDING LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Suraj C for Iyer & Thomas	Counsel for Respondents	
2.	S. SATHIYANARAYANAN	Counsel for Petitioner	

ORDER

Counsels for both the parties are present. As seen from the record, the Application has been treated under section '7' of the IBC, 2016. The Petitioner was supposed to propose the name of the IRP by filing Form 2 on or before 15.07.2017 as per the Notification dated 26.09.2017 but the same has not been done. Therefore, the petition **abates** and the same is dismissed with the liberty to the Petitioner to file afresh, if so advised.

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MEMBER (TECHNICAL)

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MEMBER (JUDICIAL)

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